

Central Administrative Tribunal
Principal Bench

O.A. No. 2307 of 2000

New Delhi, dated this the 3rd November, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Umed Singh,
Laboratory Assistant,
Under the Principal,
Govt. Boys Sr. Secondary School,
Rani Bagh, Delhi. Applicant

(By Mrs. Meenu Maine)

Versus

Govt. of NCT of Delhi through

1. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
2. The Dy. Director of Education,
Govt. of NCT of Delhi,
FU Block, Pitam Pura, Delhi.
3. The Principal,
Govt. Boys Sr. Secondary School,
Rani Bagh, Delhi. Respondents

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant seeks a direction to Respondents to ensure strict compliance of their own instructions dated 22.2.95 (Annexure A/1).

2. We have heard applicant's counsel Mrs. Meenu Maine.

3. Mrs. Maine states that thereafter various representations have been filed by applicant one of which is dated 21.7.99 (Annexure A-4), but the same has not yet been disposed of as yet by respondents.

2

2

6

4. If these assertions are correct we dispose of this O.A. at preliminary stage itself to respondents to comply with their instructions dated 22.2.95 (Annexure A/1) ~~which~~ ^{if the same} have not been complied with by them as yet. Respondents are also directed to pass a detailed order ^{pursuant to} ~~implementing~~ the aforesaid instructions, under intimation to applicant within two months from the date of receipt of a copy of this order.

5. If Any grievance still survives it will be open to applicant to agitate the same in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.

No costs.

7. Let a copy of the O.A. be annexed along with this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)